

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'SMC-I' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI R.K. PANDA, HON'BLE ACCOUNTANT MEMBER

ITA No. 6739/Del/2014
Assessment Year : 2006-07

GOLDEN TIMES SERVICES PVT. LTD., FP-21A, PITAMPURA, NEW DELHI (PAN: AAACG2150Q) (Appellant)	Vs. DCIT, CIRCLE 12(1), NEW DELHI (Respondent)
--	--

Appellant by : Ms. Umang Luthra, Adv.
Respondent by : Shri Rajesh Kumar Dhanesta, Sr. DR.

Date of hearing : 19.04.2021

Date of pronouncement : 19.04.2021

ORDER

PER R.K. PANDA, AM :

This appeal by the assessee for the assessment year 2006-07 is directed against the Order of Learned CIT(A)-IV, New Delhi dated 30.9.2014.

2. At the threshold, Ld. Counsel for the assessee has reiterated the contention raised in Assessee's Application dated 16.5.2021 for seeking withdrawal of assessee's appeal. The contents of the Assessee's Application

dated 16.4.2021 seeking withdrawal of the appeal are reproduced as under:-

"To ***Date: 16th April, 2021***
Hon'ble Vice President,
Income Tax Appellate Tribunal,
Delhi

Ref:- In the case of Golden Times Services Pvt. Ltd. bearing ITA No. 6739/Del/2014 Assessment year 2006-07 before 'SMC-1' Bench

Sub:- Withdrawal of appeal filed before the Hon'ble Tribunal.

MAY IT PLEASE YOUR HONOUR:

- 1. This is in relation to the appeal filed by the applicant bearing ITA No. 6739/Del/2014 for the A.Y. 2006-07 listed for hearing on 19.4.2021 before SMC-1 bench of this Hon'ble Tribunal.***
- 2. That the applicant wishes to withdraw the said appeal filed before the Hon'ble Tribunal.***

PRAYER

In view of the above circumstances, it is prayed to kindly allow the withdrawal of the appeal filed by the applicant.

For this act of kindness, the applicant shall ever be grateful.

Prayed accordingly,

Golden Times Services P. Ltd.

Sd/-

Director"

3. Learned Senior DR has no objection on the request of the Ld. Counsel for the assessee for withdrawal of assessee's appeal.

4. In view of the above, I accept the request of the assessee's counsel for withdrawal of the aforesaid appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties in the Open Court on conclusion of Virtual Hearing on 19th April, 2021

SD/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Date: 19.04.2021

SRB

Copy forwarded to: -

1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar